

Bail Application

FIR No. : 216/2014

PS : Hauz Quazi

State Vs. Rabil-ul- Islam

U/s : 419/420/368/372/376/324/34 IPC

19.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Additional PP for the State
Sh. J.S Mishra, Ld. Legal Aid counsel for applicant/
accused.

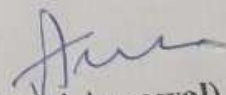
Report of IO received. As per the same due to current pandemic, the family member of the victim could not be served and some more time is sought to serve them.

At this stage, it is submitted by Ld. Legal Aid Counsel that the charges has already been framed against applicant/accused and he has not been charged under Section 376/306 IPC in the instant case.

The judicial file is required to verify the submissions of Ld. Legal Aid Counsel. However, the same is not traceable. Ld. APP for State also requests for 2-3 days time to verify the said submissions of Ld. Legal Aid Counsel. In these circumstances, Ld. APP for State is directed to clarify on next date of hearing the offences, which applicant has been charged against with, in the instant case. The judicial file may also be placed by the reader/ahalmad on NDOH.

Put up for further hearing on 23.06.2020.

It is clarified that in case, no charge under section 376 IPC has been framed against accused, then the family members of victim are not required to be served.


(Anuj Agrawal)
ASJ-03/Central/THC
19.06.2020

Bail Application

**FIR No. : 217/2017
PS : Daryaganj
State Vs. Irfan
U/s : 308/323/34 IPC**

19.06.2020

Through video conferencing

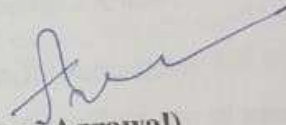
Present: Sh. Alok Saxena, Ld. Additional PP for the State
Sh. Sachin Kumar, Ld. Legal Aid Counsel for the accused/
applicant.

This is application for grant of interim bail of accused/
applicant Irfan.

The State shall file complete report regarding
previous involvement of accused in any and the offences
involved through concerned SHO/IO.

Concerned jail superintendent shall also file report
regarding conduct of accused at jail and copy of his custody
warrant.

Put up for arguments on **23.06.2020.**


**(Anuj Agrawal)
ASJ-03/Central/THC
19.06.2020**

FIR No. : 81/2016
PS : Gulabi Bagh
State Vs. Himanshu @ Gullu
U/s : 392/397/34 IPC

19.06.2020

Through video conferencing

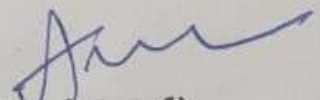
Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Himanshu Saxena, Ld. Counsel for accused/applicant.

The accused is seeking regular bail and in alternate interim bail for 45 days. During course of arguments, it is submitted by counsel that accused was already granted interim bail by this court vide order dated 30.04.2020 and he is restricting his prayer for extension of same.

Heard. Considered.

The order dated 30.04.2020, thereby granting interim bail to accused has been verified by me from the official website of Delhi District Courts. Therefore, in the facts and circumstances of the case and considering the current situation of Pandemic as well as in view of spirit of various guidelines laid down by Hon'ble Apex Court, Hon'ble High Court and High Power Committee for decongestion of jails, **the interim bail granted to accused vide order dated 30.04.2020 is hereby extended for further period of 45 days on the same terms and conditions as imposed vide order dated 30.04.2020.**

Copy of the order be given dasti to Ld. Counsel for applicant/accused. Another copy of the order be sent to jail superintendent for information.


(Anuj Agrawal)
ASJ-03/Central/THC
19.06.2020